

**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing



**O.A. No.61/1247/2020**

Friday, this the 18<sup>th</sup> day of December, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Anand Mathur, Member (A)**

P.A. No. 6971515, Pervez Akhter W/o Karam Din Working as JOA (earstwhile LDC) O/o Commandant 1 FOD, Udhampur.

.....Applicant

By Advocate: Mr. K.B. Sharma

**Versus**

1. Union of India through its Secretary, Ministry of Defence, South Block, New Delhi-11001.
2. Director General of Ordnance Services, Master General of Ordnance Branch Army Headquarters, DHQ, P.O.- New Delhi-11001.
3. Office-in-Charge, Army Ordnance Corps Records, Secunderabad, Pin 900453 C/o 56 APO.
4. Commandant 1 Field Ordnance Depot Udhampur c/o 56 APO-182121.
5. Sh. Jugal Kishore working as SOA (Earstwhile UDC) in the office of Commandant 1 Field Ordnance Depot Udhampur C/o 56 APO-182121.

..... Respondents

(By Advocate: Shri Raghu Mehta.

**O R D E R (ORAL)**

**Hon'ble Mr. Anand Mathur, Member (J)**



During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if a direction is given to respondents/competent authority to consider and decide the Legal notice dated 10.11.2020 within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to consider and decide the Legal notice dated 10.11.2020 in accordance with Rules/Regulations, by passing a reasoned and speaking order in accordance with rules within a period of seven days from today under intimation to the applicant. It is further directed that if the applicant has not been relieved till date, shall not be relieved till the final disposal of the legal notice. Learned counsel for respondents is directed to inform the respondents about the order of this Tribunal today itself. It is made clear that we have not expressed any opinion on the merits of the case. No costs.

**(ANAND MATHUR)**  
**MEMBER (A)**  
Mks

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

